

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**BEFORE SHRI R.C. SHARMA, ACCOUNTANT MEMBER  
AND  
SHRI SANDEEP GOSAIN, JUDICIAL MEMBER**

**ITA No. 12/Jodh/2019  
(ASSESSMENT YEAR-2014-15)**

Shri Bherulal Soni (Prop.Jagdamba Jewellers) Mela Chowk, Raipur, Distt.- Pali.	Vs	The ACIT, Circle-Pali.
<b>(Appellant)</b>		<b>(Respondent)</b>
PAN: ADGPS2100N		

<b>Assessee By</b>	Ashok Kumar Jain (CA)
<b>Revenue By</b>	Shri Abhimanu Singh Yadav (JCIT-DR)
<b>Date of hearing</b>	18/03/2020
<b>Date of Pronouncement</b>	19/03/2020

**ORDER**

**PER R.C. SHARMA, A.M.**

This appeal by the assessee is directed against the order dated 15/10/2018 of the Id. CIT (Appeals)-1, Jodhpur for the assessment year 2014-15 in the matter of order passed U/s 143(3) of the Income Tax Act, 1961 (in short "the Act").

2. At the time of hearing, the Id. A.R. appearing on behalf of the assessee has stated at bar that the assessee vide his letter dated 17.03.2020 requested that he does not want to pursue this appeal and therefore, prayed to permit the assessee to withdraw the present appeal.

The Id. D/R has raised no objection if the appeal of the assessee is dismissed as withdrawn.

3. In view of the prayer of the assessee to withdraw the appeal, we permit for withdrawal of the appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 19<sup>th</sup> March, 2020.

Sd/-  
**(SANDEEP GOSAIN)**  
**Judicial Member**

Sd/-  
**(R.C.SHARMA)**  
**Accountant Member**

Dated : 19/03/2020

\*Ranjan

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File (ITA No. 12/Jodh/2019)

Assistant Registrar  
Jodhpur Bench